



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Apr/202223/3

DATED: 13/05/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Apr/202223/3 dated 13/05/2022 of Norms Committee - I for the year 2022-23 was held on 13/05/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S.K. Jain, D.O.	DPIIT
2	Shri R. K. Jaiswal, D.O.	DHI
3	Shri K. S. Sodhi, Assistant Director	MSME
4	Ms Jenny Charan, Consultant	MeitY
5	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
6	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
7	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SKODA AUTO VOLKSWAGEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000228AM11
RA File Number	312404000033 AM11
Licence No and Date	3110043395/26/05/2010
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Hence, the Committee decided to reject the case. Case is rejected.	

Case No.	2 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM REVIW00193763AM22
RA File Number	082404000360 AM11
Licence No and Date	0810098214/13/04/2011
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has been transferred by NC-VI. The Committee decided to check the application and send it to the concerned TE for examination & comments.	

Case No.	3 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	HQRNORM REVIW00000396AM23
RA File Number	532404000021 AM15
Licence No and Date	5310018490/10/04/2015
Norms Committee Decision:	
Case deferred for comments of Technical Expert (TE).	

Case No.	4 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000689AM19
RA File Number	342404000071 AM16
Licence No and Date	3410041326/26/06/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	5 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	HAPMAN SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000694AM19
RA File Number	342404000100 AM16
Licence No and Date	3410041367/10/07/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on	

17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	6 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ZENITH PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000692AM19
RA File Number	072404000138 AM16
Licence No and Date	0710108512/15/07/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 18.03.2022 & 02.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	7 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AMETEK INSTRUMENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000699AM19
RA File Number	072404000142 AM16
Licence No and Date	0710108589/06/08/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 18.03.2022 & 02.04.2022. Further, the final reminder letter was	

issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	8 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	IHD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000761AM19
RA File Number	042404000096 AM16
Licence No and Date	0410160893/10/08/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 23.04.2021 followed by reminders on 02.03.2022, 16.03.2022, 05.04.2022 & 20.04.2022. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	9 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ANSTECH
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000700AM19
RA File Number	342404000140 AM16
Licence No and Date	3410041465/18/08/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-	

furnishing of required information.

Case is rejected.

Case No.	10 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TIA TECHNOLOGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000707AM19
RA File Number	072104000239 AM16
Licence No and Date	0710108861/09/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 18.03.2022 & 02.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	11 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	DEFSYS SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000712AM19
RA File Number	072404000257 AM16
Licence No and Date	0710108956/27/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	

Case is rejected.

Case No.	12 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000345AM19
RA File Number	052304000449 AM16
Licence No and Date	0510397393/21/01/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 23.04.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	13 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000163AM17
RA File Number	082404000031 AM17
Licence No and Date	0810137765/26/04/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	14 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	IDMC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000500AM19
RA File Number	342404000300 AM16
Licence No and Date	3410042112/27/04/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	15 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	STARRAG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000363AM19
RA File Number	072404000068 AM17
Licence No and Date	0710109862/24/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	16 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000485AM19
RA File Number	342404000072 AM17
Licence No and Date	3410042277/15/06/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	17 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by	

documentary evidence/drawings etc.

Case is deferred.

Case No.	18 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TITAN COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000529AM19
RA File Number	072404000147 AM17
Licence No and Date	0710110118/19/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	19 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ECON MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000478AM19
RA File Number	342104000226 AM17
Licence No and Date	3410042393/01/08/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	

Case is rejected.

Case No.	20 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000414AM17
RA File Number	039504000292 AM17
Licence No and Date	0310807493/31/08/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000489AM19
RA File Number	342404000163 AM17
Licence No and Date	3410042515/15/09/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	22 / NC/1/MEET/Apr/202223/3
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Case Status	Case Rejected
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000490AM19
RA File Number	342404000164 AM17
Licence No and Date	3410042514/15/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	23 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000486AM19
RA File Number	342404000160 AM17
Licence No and Date	3410042516/15/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	24 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRENO LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000487AM19
RA File Number	342404000161 AM17
Licence No and Date	3410042513/15/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	25 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000491AM19
RA File Number	342404000165 AM17
Licence No and Date	3410042531/19/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	26 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	JAMES ROBINSON LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000526AM17

RA File Number	092404000271 AM17
Licence No and Date	0910064146/19/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	27 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	HAPPY RELIABLE SURGERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000578AM19
RA File Number	072404000215 AM17
Licence No and Date	0710110478/03/10/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	28 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000114AM18
RA File Number	039404000636 AM17
Licence No and Date	0310808413/17/10/2016

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	29 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SERAP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000479AM19
RA File Number	342104000378 AM17
Licence No and Date	3410042600/19/10/2016

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	30 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000555AM19
RA File Number	612404000002 AM17
Licence No and Date	6110001380/09/11/2016

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	31 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	PYRO ELECTRIC INSTRUMENTS GOA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000781AM19
RA File Number	172404000167 AM17
Licence No and Date	1710006528/04/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	32 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000727AM19
RA File Number	072404000346 AM17
Licence No and Date	0710111002/19/01/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	33 / NC/1/MEET/Apr/202223/3
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Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000723AM19
RA File Number	072404000343 AM17
Licence No and Date	0710110999/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	35 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SEC INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000413AM19
RA File Number	092404000605 AM17
Licence No and Date	0910064705/21/02/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has	

been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	36 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000746AM19
RA File Number	332404000007 AM17
Licence No and Date	3310030377/03/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.04.2022 for examination & comments. MSME via email dated 13.05.2022 informed that the case pertains to DPIIT. Therefore, the Committee decided to refer the case to DPIIT for examination & comments. Case is deferred.	

Case No.	37 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	LUBI INDUSTRIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000425AM19
RA File Number	082404000495 AM17
Licence No and Date	0810140027/05/04/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	

Case is rejected.

Case No.	38 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000510AM19
RA File Number	342404000351 AM17
Licence No and Date	3410043137/28/04/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	39 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000436AM19
RA File Number	072404000085 AM18
Licence No and Date	0710111766/16/06/2017
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME given vide email dated 13.05.2022 as under: 1. Net content of Sl. No. 1 to 3 in export product Sl. No. 1 is 10097.36 Kg, 78048.88 Kg and 79148.16 Kg respectively. 2. Net content of Sl. No. 4 to 6 in export product Sl. No. 2 is 11563.2 Kg, 96922.10 Kg and 105514.2 Kg respectively.	

3. Net content of Sl. No. 7 to 9 in export product Sl. No. 2 is 1036.6 Kg, 14746 Kg and 15125.76 Kg respectively.
4. The quantity of relevant import item at Sl. No. 1 may be allowed as 12588.36Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
5. The quantity of relevant import item at Sl. No. 2 may be allowed as 99312.25Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap.
6. The quantity of relevant import item at Sl. No. 3 may be allowed as 99678.30Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
7. The quantity of relevant import item at Sl. No. 4 may be allowed as 14562Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
8. The quantity of relevant import at Sl. No. 5 may be allowed as 123327Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap.
9. The quantity of relevant import item at Sl. No. 6 may be allowed as 131544Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
10. The quantity of relevant import item at Sl. No. 7 may be allowed as 1319Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap.
11. The quantity of relevant import item at Sl. No. 8 may be allowed as 18384Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
12. The quantity of relevant import item at Sl. No. 9 may be allowed as 19049Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000437AM19
RA File Number	072404000099 AM18
Licence No and Date	0710111809/22/06/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	41 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000446AM19
RA File Number	082404000078 AM18
Licence No and Date	0810140577/29/06/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to forward the applicant's reply to concerned TE for examination of the case.	

Case No.	42 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000451AM19
RA File Number	072404000109 AM18
Licence No and Date	0710111957/02/08/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	43 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000454AM19
RA File Number	072404000133 AM18
Licence No and Date	0710111977/04/08/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected	

Case No.	44 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000562AM19
RA File Number	072404000187 AM18
Licence No and Date	0710112252/10/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	45 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000493AM19

RA File Number	342404000174 AM18
Licence No and Date	3410043537/11/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	46 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000747AM19
RA File Number	332404000007 AM18
Licence No and Date	3310030410/01/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 05.04.2022 & 20.04.2022. Further, the final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	47 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000597AM19
RA File Number	072404000232 AM18
Licence No and Date	0710112455/23/11/2017

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME given vide email dated 13.05.2022 as under:

1. Net content of Sl. No. 1 to 3 in export product Sl. No. 1 is 8298.10 Kg, 24971.12 Kg and 23336.14Kg respectively.
2. Net content of Sl. No. 4 to 6 in export product Sl. No. 2 is 14300.74Kg, 43631.67Kg and 41341.84Kg respectively.
3. Net content of Sl. No. 7 to 9 in export product Sl. No. 2 is 5467.28 Kg, 17392 Kg and 15808 Kg respectively.
4. The quantity of relevant import item at Sl. No. 1 may be allowed as 10345Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
5. The quantity of relevant import item at Sl. No. 2 may be allowed as 31774Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap.
6. The quantity of relevant import item at Sl. No. 3 may be allowed as 29389Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
7. The quantity of relevant import item at Sl. No. 4 may be allowed as 18010Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.
8. The quantity of relevant import item at Sl. No. 5 may be allowed as 55518Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap.
9. The quantity of relevant import item at Sl. No. 6 may be allowed as 51540Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
10. The quantity of relevant import item at Sl. No. 7 may be allowed as 6956.77Kg inclusive of 27.24% wastage after 1/3rd recovery from scrap.
11. The quantity of relevant import item at Sl. No. 8 may be allowed as 21682Kg inclusive of 24.66% wastage after 1/3rd recovery from scrap.
12. The quantity of relevant import item at Sl. No. 9 may be allowed as 19908Kg inclusive of 25.93% wastage after 1/3rd recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	KERN-LIEBERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000594AM19
RA File Number	072404000219 AM18
Licence No and Date	0710112617/02/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on	

15.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, the final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	49 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000508AM19
RA File Number	092404000171 AM19
Licence No and Date	0910066472/18/07/2018
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	50 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000537AM19
RA File Number	072404000117 AM19
Licence No and Date	0710113773/27/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, the final reminder letter was issued on 04.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	
Case is rejected.	

Case No.	51 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000595AM19
RA File Number	092404000340 AM19
Licence No and Date	0910066870/16/11/2018
Norms Committee Decision: Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	52 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000599AM19
RA File Number	072404000176 AM19
Licence No and Date	0710114150/19/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	53 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000650AM19
RA File Number	072404000195 AM19
Licence No and Date	0710114143/19/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 19.03.2022 & 03.04.2022. Further, the final reminder letter was issued on 08.04.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	54 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000605AM19
RA File Number	039404000761 AM19
Licence No and Date	0310825380/04/12/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	55 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	018005000636AM19
RA File Number	072404000240 AM19
Licence No and Date	0710114398/11/01/2019
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application to examine the case.	

Case No.	56 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000639AM19
RA File Number	039404000864 AM19
Licence No and Date	0310826376/15/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000668AM19
RA File Number	652404000005 AM19
Licence No and Date	6510000024/18/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000793AM19
RA File Number	052404000713 AM19
Licence No and Date	0510409941/14/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	60 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000014AM20
RA File Number	039504001354 AM19
Licence No and Date	0310828481/23/04/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that no documents/attachments are available on DGFT Portal against the subject Advance Authorization. Therefore, the Committee decided to ask the applicant to submit/upload all the relevant documents on DGFT Portal for examination of the case.

The case stands deferred.

Case No.	61 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HEURTEY PETROCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000051AM20
RA File Number	342404000059 AM20
Licence No and Date	3410045150/17/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	TIAGO CHEM
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000068AM20
RA File Number	342404000075 AM20
Licence No and Date	3410045178/30/05/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81049090	Magnesium Turnings	50000.00 Kgs	81041900	Magnesium Ingot	1.01Kgs/Kg content in the export product

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	63 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	
Case is deferred.	

Case No.	64 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ANSTECH
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000121AM20
RA File Number	342404000127 AM20
Licence No and Date	3410045281/15/07/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	65 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	DYNA FORCE HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000128AM20
RA File Number	318304000067 AM20
Licence No and Date	3110067484/25/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	
Case is rejected.	

Case No.	66 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on	

27.04.2022 for examination & comments. MSME via email dated 13.05.2022 informed that the case pertains to DPIIT. Therefore, the Committee decided to refer the case to DPIIT for examination & comments.

Case is deferred.

Case No.	67 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM REVIW00276106AM22
RA File Number	039404000480 AM20
Licence No and Date	0310831805/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	FERRUM EXTREME ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000187AM20
RA File Number	052304000265 AM20
Licence No and Date	0510412040/07/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments given by Consultant (Tech-3) vide email dated 13.05.2022 wherein it is stated that the applicant has not furnished the reply of deficiency letter as raised for export item at Sl. No. 2. Therefore, the Committee decided to ask the applicant to furnish again the following information in respect of export item at Sl. No. 2: 1. Copy of export order. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product.	

4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

Case No.	69 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000189AM20
RA File Number	039504000681 AM20
Licence No and Date	0310832116/10/10/2019
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	70 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000190AM20
RA File Number	039504000655 AM20
Licence No and Date	0310832159/11/10/2019
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the	

correspondence to examine the case.

Case No.	71 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000199AM20
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 23.04.2021 followed by reminders on 05.04.2022 & 20.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	72 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000200AM20
RA File Number	052404000403 AM20
Licence No and Date	0510412197/21/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 27.04.2022 for examination & comments. MSME via email dated 13.05.2022 informed that the case pertains to DPIIT. Therefore, the Committee decided to refer the case to DPIIT for examination & comments. Case is deferred.	

Case No.	73 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000206AM20
RA File Number	072404000154 AM20
Licence No and Date	0710115616/28/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected	

Case No.	74 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000208AM20
RA File Number	072404000156 AM20
Licence No and Date	0710115619/29/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 28.04.2022 followed by a reminder on 13.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	75 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. To provide excel sheet of the wastage sought for each item. Case is deferred.	

Case No.	76 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000244AM20
RA File Number	262404000012 AM20
Licence No and Date	2610012887/04/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	77 / NC/1/MEET/Apr/202223/3
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Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000263AM20
RA File Number	039504000907 AM20
Licence No and Date	0310833550/19/12/2019
Norms Committee Decision: Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	78 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000278AM20
RA File Number	318304000128 AM20
Licence No and Date	3110067645/31/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 05.04.2022 & 20.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	79 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000282AM20
RA File Number	052304000378 AM20
Licence No and	0510413181/02/01/2020

Date	
Norms Committee Decision: Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	80 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000283AM20
RA File Number	318304000132 AM20
Licence No and Date	3110067650/07/01/2020
Norms Committee Decision: Case deferred for comments of TE. TE has also requested to send a copy of application via email.	

Case No.	81 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000289AM20
RA File Number	332404000031 AM20
Licence No and Date	3310030641/13/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 05.04.2022 & 20.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	82 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000311AM20
RA File Number	052304000359 AM20
Licence No and Date	0510413478/29/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 23.04.2021 followed by reminders on 05.04.2022 & 20.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	83 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000336AM20
RA File Number	052304000435 AM20
Licence No and Date	0510413571/10/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	84 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	018005000333AM20
RA File Number	052304000429 AM20
Licence No and Date	0510413567/10/02/2020
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	85 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	UNI VTL PRECISION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000372AM20
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and the TE has informed that the applicant has not furnished point-wise reply of deficiency letter. Therefore, the Committee decided to ask the applicant to furnish the following information point-wise: 1. Wastage claimed is 80.50% but quantity to be imported is very high. 2. Parting allowance taken in calculation & wastage claimed for it. 3. Two types of scrap are shown machining scrap & solid scrap. Please, give difference between them & value of both of them with documentary evidence. 4. Document of CIF value of imported item. Case is deferred.	

Case No.	86 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	SHREE LAXMI GLASSTECH
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000373AM20
RA File Number	132404000207 AM20

Licence No and Date	1310049548/13/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	87 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. To provide excel sheet of the wastage sought for each item. Case is deferred.	

Case No.	88 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved

Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022				
HQ File Number	018005000384AM21				
RA File Number	042404000002 AM21				
Licence No and Date	0410166662/08/04/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0410165239 dated 21.02.2019 as per written comments of MSME vide email dated 13.05.2022 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-045465)	100000 Number	87083000	Arm Rocker - part number 00-044788	110% wastage allowed after taking 20% recovery from scrap
RA concerned may take further necessary action as per the decision of NC.					

Case No.	89 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HEURTEY PETROCHEM INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000460AM21
RA File Number	342404000042 AM21
Licence No and Date	3410046093/26/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000466AM21
RA File Number	039504000085 AM21
Licence No and Date	0310836383/26/05/2020
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	92 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:	
1. Manufacturing process and step-wise wastage with material balancing for raw materials imported.	

Case is deferred.

Case No.	93 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000470AM21
RA File Number	342404000049 AM21
Licence No and Date	3410046107/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. Further, final reminder letter was issued on 10.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	94 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000476AM21
RA File Number	042404000036 AM21
Licence No and Date	0410166809/10/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and Consultant (Tech-3) informed that the applicant has not furnished point-wise reply of the deficiency letter. Therefore, the Committee decided to ask the applicant to furnish again the point-wise following information as per comments of TE: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the	

license, if any, may also be indicated.

2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

3. Sheet layout diagram of the material indicating the wastage during blanking.

4. Net weight of components to be manufactured out of imported raw material.

5. Drawings submitted may be co-related to items of import.

Case is deferred.

Case No.	95 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000479AM21
RA File Number	318304000012 AM21
Licence No and Date	3110067753/11/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 15.05.2021 followed by reminders on 05.04.2022&20.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	96 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000478AM21
RA File Number	102404000018 AM21
Licence No and Date	1010060538/11/06/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	97 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000480AM21
RA File Number	052304000047 AM21
Licence No and Date	0510414386/12/06/2020
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	98 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000481AM21
RA File Number	052304000049 AM21
Licence No and Date	0510414387/12/06/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/60/2019-TSW dated 01.02.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000487AM21
RA File Number	052304000055 AM21
Licence No and Date	0510414402/15/06/2020
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	100 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000492AM21
RA File Number	039504000161 AM21
Licence No and Date	0310836794/22/06/2020
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send hard copy of application along with all the correspondence to examine the case.	

Case No.	101 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	WELLCARE OIL TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000584AM21
RA File Number	052404000109 AM21
Licence No and Date	0510414463/22/06/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	102 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000508AM21
RA File Number	039504000219 AM21
Licence No and Date	0310837101/09/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that no documents/attachments are available on DGFT Portal against the subject Advance Authorization. Therefore, the Committee decided to ask the applicant to submit/upload all the relevant documents on DGFT Portal for examination of the case. The case stands deferred.	

Case No.	103 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000507AM21
RA File Number	039504000220 AM21
Licence No and	0310837100/09/07/2020

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000539AM21
RA File Number	052304000096 AM21
Licence No and Date	0510414734/27/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000543AM21
RA File Number	052304000107 AM21
Licence No and Date	0510414771/30/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

HQ File Number	018005000560AM21
RA File Number	042404000066 AM21
Licence No and Date	0410166966/19/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.09.2021 followed by reminders on 31.12.2021, 01.04.2022 & 16.04.2022. Further, final reminder letter was also issued for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	107 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000562AM21
RA File Number	342404000128 AM21
Licence No and Date	3410046299/19/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 17.05.2021 followed by reminders on 06.04.2022 & 21.04.2022. However, no information has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	108 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ADITYA AUTO COMPONENTS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000572AM21
RA File Number	072404000141 AM21
Licence No and Date	0710116924/24/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	109 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	110 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000597AM21
RA File Number	072404000156 AM21
Licence No and Date	0710116977/09/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	111 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000650AM21
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product.	

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	112 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000659AM21
RA File Number	052304000214 AM21
Licence No and Date	0510415447/08/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000666AM21
RA File Number	039504000437 AM21
Licence No and Date	0310838883/14/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000669AM21
RA File Number	052304000235 AM21
Licence No and Date	0510415521/16/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000679AM21
RA File Number	072404000195 AM21
Licence No and Date	0710117162/21/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ROTHERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000677AM21
RA File Number	318304000086 AM21
Licence No and Date	3110067900/22/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under:

1. Net weight of export item may be specified as 1928432 Kgs.
2. Quantity of import item at Sl. No.1 may be allowed as 400 Nos on net to net basis. However, duty free weight of this item may be allowed as 1183760Kgs as 1.308Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap.
3. Quantity of import item at Sl. No.2 may be allowed as 400Nos on net to net basis. However, duty free weight of this item may be allowed as 1288720Kgs as 1.516Kgs/Kg content in the export item at Sl.No.1 after taking 20% recovery from the scrap.
4. Quantities of import items at Sl.No.3 to 11, 13 & 14 may be allowed on net to net basis with accountability clause.
5. Quantity of import item at Sl.No.12 may be allowed on net to net basis as claimed by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	117 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000681AM21
RA File Number	052304000243 AM21
Licence No and Date	0510415637/26/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 28.04.2022 followed by a reminder on 13.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to issue the final reminder to the applicant. Case is deferred.	

Case No.	118 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000682AM21

RA File Number	039504000405 AM21
Licence No and Date	0310839123/26/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	PENTAPHOS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000692AM21
RA File Number	039504000459 AM21
Licence No and Date	0310839248/02/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	120 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	NARENDRA EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000693AM21
RA File Number	052404000349 AM21
Licence No and Date	0510415716/03/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	121 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000696AM21
RA File Number	052304000261 AM21
Licence No and Date	0510415736/04/11/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/60/2019-TSW dated 01.02.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	122 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000695AM21
RA File Number	039404000555 AM21
Licence No and Date	0310839311/04/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to forward the applicant's reply to concerned TE for examination of the case.	

Case No.	123 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

HQ File Number	018005000704AM21
RA File Number	052304000269 AM21
Licence No and Date	0510415802/09/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000714AM21
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	125 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material	

balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	126 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000708AM21
RA File Number	072404000208 AM21
Licence No and Date	0710117266/12/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	127 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

HQ File Number	018005000709AM21
RA File Number	072404000219 AM21
Licence No and Date	0710117267/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	128 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000718AM21
RA File Number	092404000457 AM21
Licence No and Date	0910069485/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case is deferred.

Case No.	129 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000719AM21
RA File Number	092404000459 AM21
Licence No and Date	0910069486/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	130 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000724AM21
RA File Number	052304000294 AM21
Licence No and Date	0510415975/24/11/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	131 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000725AM21
RA File Number	052304000295 AM21
Licence No and Date	0510415977/24/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	018005000726AM21
RA File Number	052404000442 AM21
Licence No and Date	0510415984/25/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00032736AM21
RA File Number	02AA04005656 AM21

Licence No and Date	0200000027/07/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	134 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00035918AM21
RA File Number	31AA04003931 AM21
Licence No and Date	3111000016/10/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under: 1. Net Weight of export item may be specified as 882771 Kgs. 2. Quantity of import item at Sl. No.1 may be allowed as 168Nos on net to net basis. However, duty free weight of this item may be allowed as 615048Kgs as 1.331 Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery from the scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 168Nos on net to net basis. However, duty free weight of this item may be allowed as 461529Kgs as 1.318Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap. 4. Quantities of import items at Sl. No. 3 to 12 may be allowed on net to net basis with accountability clause. 5. Quantities of import items at Sl. No. 13 & 14 may be allowed on net to net basis as claimed by the firm.	

RA concerned may take further necessary action as per the decision of NC.

Case No.	135 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00040510AM21
RA File Number	31AA04004119 AM21
Licence No and Date	3111000020/17/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under:

1. Net Weight of export item may be specified as 169833 Kgs.
2. Quantity of import item at Sl. No.1 may be allowed as 52Nos on net to net basis. However, duty free weight of this item may be allowed as 190008Kgs as 1.592Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 52Nos on net to net basis. However, duty free weight of this item may be allowed as 55390Kgs as 1.443Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap.
4. Quantities of import items at Sl. No. 3 to 13 may be allowed on net to net basis with accountability clause.
5. Quantities of import items at Sl. No.14 & 15 may be allowed on net to net basis as claimed by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	136 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00040522AM21
RA File Number	03AA04012024 AM21
Licence No and Date	0311000170/17/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	137 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00040547AM21
RA File Number	03AA04012872 AM21
Licence No and Date	0311000212/17/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00044257AM21
RA File Number	05AA04019176 AM21
Licence No and Date	0511000326/22/12/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	139 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	CORNING TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00044619AM21
RA File Number	05AA04019212 AM21
Licence No and Date	0511000273/22/12/2020
Norms Committee Decision:	
Self ratification Scheme case	

Case No.	140 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00045015AM21
RA File Number	03AA04013906 AM21
Licence No and Date	0311000314/22/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00045915AM21
RA File Number	04AA04004698 AM21

Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00048671AM21
RA File Number	05AA04020490 AM21
Licence No and Date	0511000438/28/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00048813AM21
RA File Number	08AA04005414 AM21
Licence No and Date	0811000188/28/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00050131AM21
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	146 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00052246AM21

RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	147 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00052251AM21
RA File Number	03AA04014575 AM21
Licence No and Date	0311000466/01/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	148 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00052316AM21
RA File Number	03AA04015637 AM21
Licence No and	0311000590/01/01/2021

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00055488AM21
RA File Number	34AA04001587 AM21
Licence No and Date	3411000055/05/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	150 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00056924AM21
RA File Number	09AA04003657 AM21
Licence No and Date	0911000143/07/01/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blade (Net content of import item shall be 330.32 Kgs)	4129 Number	72221999	Stainless Steel Bars (Grade X20 Cr13) (Dimension 145 mmx145 mm /110 mm x110 mm)	2667.33Kgs with 708% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade X20 Cr13) (Dimension 145 mmx145 mm /110 mm x110 mm)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	151 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00056976AM21
RA File Number	09AA04003660 AM21
Licence No and Date	0911000144/07/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blade (Net	931 Number	72221999	Stainless Steel Bars (Grade X20 Cr13)	2318.19Kgs with 379%

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(
Deputy DGFT)
Date: 07-Jun-2022 16:31:38
Reason: santosh.dubey@nic.in
Location: DGFT(HQ)

	content of import item shall be 484.12 Kgs)			(Dimensions 145 mm x145 mm /110 mm x110 mm)	wastage on the net weight of the export item
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Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade X20 Cr13) (Dimensions 145 mm x145 mm /110 mm x110 mm)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	152 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00056988AM21
RA File Number	09AA04003678 AM21
Licence No and Date	0911000146/07/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blade (Net content of import item shall be 577.70 Kgs)	53 Number	72221999	Stainless Steel Bars (X12 CrNiMoV- DIM 140 mmX140 mm)	3032.00 Kgs with 425% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (X12 CrNiMoV- DIM 140 mmX140 mm)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00057007AM21
RA File Number	09AA04003679 AM21
Licence No and Date	0911000147/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00057016AM21
RA File Number	09AA04003681 AM21
Licence No and Date	0911000148/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00057174AM21
RA File Number	09AA04003653 AM21
Licence No and Date	0911000152/07/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	156 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00058106AM21
RA File Number	09AA04003630 AM21
Licence No and Date	0911000163/08/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00058126AM21
RA File Number	09AA04003598 AM21
Licence No and Date	0911000159/08/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00058199AM21
RA File Number	09AA04003638 AM21

Licence No and Date	0911000160/08/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00058405AM21
RA File Number	09AA04003593 AM21
Licence No and Date	0911000162/08/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00058101AM21
RA File Number	09AA04003624 AM21
Licence No and Date	0911000164/08/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00059768AM21
RA File Number	09AA04003684 AM21
Licence No and Date	0911000168/11/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00060350AM21
RA File Number	09AA04003649 AM21
Licence No and Date	0911000172/12/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/Apr/202223/3
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00066798AM21
RA File Number	05AA04024306 AM21
Licence No and Date	0511000889/20/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	164 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00067296AM21
RA File Number	09AA04003680 AM21
Licence No and Date	0911000149/21/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	165 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00067291AM21
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00068333AM21
RA File Number	05AA04024171 AM21
Licence No and Date	0511000930/22/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	167 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00072661AM21
RA File Number	09AA04004105 AM21
Licence No and Date	0911000257/29/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00079970AM21
RA File Number	09AA04004458 AM21
Licence No and Date	0911000319/09/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00080035AM21
RA File Number	09AA04004457 AM21
Licence No and Date	0911000321/09/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blade (Net content of import item shall be 1003.20 Kgs)	418 Number	72221999	Stainless Steel Bars (Grade 450-100 RCS)	2638.41Kgs with 163% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade 450-100 RCS)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	170 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00082443AM21
RA File Number	05AA04029272 AM21
Licence No and Date	0511001201/12/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00087856AM21
RA File Number	07AA04008295 AM21
Licence No and Date	0711000526/19/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	172 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00098145AM21
RA File Number	05AA04036042 AM21
Licence No and Date	0511001561/05/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00101601AM21

RA File Number	04AA04007262 AM21
Licence No and Date	0411000416/11/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00027823AM22
RA File Number	03AA04033556 AM21
Licence No and Date	0311003351/27/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00111189AM22
RA File Number	31AA04006976 AM22
Licence No and Date	3111000394/10/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00126093AM22
RA File Number	03AA04024973 AM22
Licence No and Date	0311004980/28/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/51/2020-TSW dated 06.04.2022 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84879000	Dish Ends (SA 240 SS 304/ 304L)	57.00 MT	1	72192190	H. R. Stainless Steel Plate (Moc: SA 240 SS 304 /304L)	1.10Kgs/Kg content in the export item at Sl. No. 1
2	84879000	Dish Ends (SA 240 SS 316 /316L)	9.00 MT	2	72192190	H.R. Stainless Steel Plate (Moc: SA 240 SS 316 /316L)	1.10Kgs/Kg content in the export item at Sl. No. 2

Note: The import items at Sl. No. 1 & 2 shall be of relevant grade & thickness as contained or utilized in the export items.

RA concerned may take further necessary action as per the decision of NC.

Case No.	177 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00127158AM22
RA File Number	05AA04031461 AM22
Licence No and Date	0511003390/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	178 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00177292AM22
RA File Number	07AA04024241 AM22
Licence No and Date	0711001856/06/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00177995AM22
RA File Number	05AA04074198 AM22
Licence No and Date	0511004562/06/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:	

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	180 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00178122AM22
RA File Number	05AA04073366 AM22
Licence No and Date	0511004564/06/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	Insert Arm FRT / E2UL Molded Arm Frt	239400 Number	1	73261910	Insert Plating Frt	As per GN-4
2	87089900	Insert Arm RR / E2UL Molded Arm RR	239400 Number	2	73261910	Insert Plating Rr	As per GN-4

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	181 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00180962AM22
RA File Number	05AA04075480 AM22
Licence No and Date	0511004620/09/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00182700AM22
RA File Number	03AA04082296 AM22

Licence No and Date	0311006892/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00182936AM22
RA File Number	05AA04080691 AM22
Licence No and Date	0511004692/13/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	185 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	186 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00184237AM22
RA File Number	04AA04025998 AM22
Licence No and Date	0411001451/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	187 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00185632AM22
RA File Number	05AA04079847 AM22
Licence No and Date	0511004784/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	190 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00185563AM22
RA File Number	02AA04024897 AM22
Licence No and Date	0211001225/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	191 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00186220AM22
RA File Number	09AA04014454 AM22
Licence No and Date	0911001564/17/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:	

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blade (Net content of import item shall be 1274.00 Kgs)	2275 Number	72221999	Stainless Steel Bars (CB 403- 60 MM & amp; GTD 450- 70 MM)	4229.68Kgs with 232% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (CB 403- 60 MM & amp; GTD 450- 70 MM)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	192 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BOSON MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00187412AM22
RA File Number	26AA04003764 AM22
Licence No and Date	2611000237/18/09/2021
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	193 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00189401AM22
RA File Number	09AA04014451 AM22

Licence No and Date	0911001578/21/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00189409AM22
RA File Number	09AA04014504 AM22
Licence No and Date	0911001579/21/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00189616AM22
RA File Number	09AA04014458 AM22
Licence No and Date	0911001580/21/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00195061AM22
RA File Number	09AA04014462 AM22
Licence No and Date	0911001628/27/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00196563AM22
RA File Number	52AA04016381 AM22
Licence No and Date	5211001377/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Apr/202223/3
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Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	200 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00196746AM22
RA File Number	03AA04080207 AM22
Licence No and Date	0311007325/28/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00197475AM22
RA File Number	07AA04034660 AM22
Licence No and Date	0711002025/29/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	202 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00202227AM22
RA File Number	05AA04087053 AM22
Licence No and Date	0511005181/04/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00204616AM22

RA File Number	05AA04088593 AM22						
Licence No and Date	0511005252/06/10/2021						
Norms Committee Decision:							
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87088000	Rear Toe Links (Auto Parts)	13850 Number	1	87089900	J9D3-5K896 - AA RP14-X590 Suspension Bush	As per GN-4
2	87088000	Rear Toe Links (Auto Parts)	20000 Number	2	87089900	J9D3-5K896 - AB RP14-X590 Suspension Bush	As per GN-4
Note: The applicant should import only relevant items as contained or utilized in the export item. RA concerned may take further necessary action as per the decision of NC.							

Case No.	204 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00206118AM22
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00207035AM22
RA File Number	31AA04027760 AM22
Licence No and Date	3111000609/08/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00211839AM22
RA File Number	05AA04090770 AM22
Licence No and Date	0511005409/13/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	208 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00212738AM22
RA File Number	05AA04071693 AM22
Licence No and Date	0511005449/14/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/1/MEET/Apr/202223/3												
Case Status	Case Approved												
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED												
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022												
HQ File Number	HQRNORM APPLY 00222148AM22												
RA File Number	04AA04032311 AM22												
Licence No and Date	0411001681/22/10/2021												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:													
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td>84099199</td><td>Exhaust Rocker With Actuator Sub assembly (Part number 00-046225) (Per unit weight 680 Grams)</td><td>240000 Number</td><td>87083000</td><td>Arm Rocker -part number 00-045432 (Per unit weight 1620 Grams)</td><td>343680 Kgs inclusive of 111% wastage after 20% recovery from scrap</td></tr></table>		ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms	84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-046225) (Per unit weight 680 Grams)	240000 Number	87083000	Arm Rocker -part number 00-045432 (Per unit weight 1620 Grams)	343680 Kgs inclusive of 111% wastage after 20% recovery from scrap
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms								
84099199	Exhaust Rocker With Actuator Sub assembly (Part number 00-046225) (Per unit weight 680 Grams)	240000 Number	87083000	Arm Rocker -part number 00-045432 (Per unit weight 1620 Grams)	343680 Kgs inclusive of 111% wastage after 20% recovery from scrap								

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	210 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00221838AM22
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	211 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00221925AM22
RA File Number	05AA04093087 AM22
Licence No and Date	0511005562/22/10/2021

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	212 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00222084AM22
RA File Number	09AA04016217 AM22
Licence No and Date	0911001755/22/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00222096AM22
RA File Number	09AA04015948 AM22
Licence No and Date	0911001756/22/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00222121AM22

RA File Number	09AA04015955 AM22
Licence No and Date	0911001757/22/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00224296AM22
RA File Number	03AA04080778 AM22
Licence No and Date	0311007865/24/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Quantities of import items at Sl. No. 1 to 14 & 58 to 64 (Forgings) in Nos in addition to their weights.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Weight of Steel, which requires imported welding material, giving break-up of:
 - i. Steel Plates/Sheets upto 30mm thickness
 - ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness
 - iii. Steel Plates/Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

Signature Not Verified

Digitally Signed.
 Name: Santosh Kumar Dubey(
 Deputy DGFT)
 Date: 07-Jun-2022 16:31:38
 Reason: santosh.k.dubey@nic.in
 Location: DGFT(HQ)

Case is deferred.

Case No.	216 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00224744AM22
RA File Number	09AA04015946 AM22
Licence No and Date	0911001759/25/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	G. R. ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00224810AM22
RA File Number	03AA040112417 AM22
Licence No and Date	0311007892/25/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00225116AM22
RA File Number	09AA04015941 AM22

Licence No and Date	0911001765/25/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	KIDS-E-DENTAL LLP
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00225263AM22
RA File Number	03AA040109004 AM22
Licence No and Date	0311007903/25/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	220 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00230859AM22
RA File Number	03AA040115086 AM22
Licence No and Date	0311008032/29/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 28.04.2022 followed by a reminder on 13.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	221 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00231479AM22
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	222 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00231513AM22

RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00230489AM22
RA File Number	34AA04008849 AM22
Licence No and Date	3411001350/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 28.04.2022 followed by a reminder on 13.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	224 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00230768AM22
RA File Number	09AA04016213 AM22
Licence No and Date	0911001797/29/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00239932AM22
RA File Number	03AA040113488 AM22
Licence No and Date	0311008205/02/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00240920AM22
RA File Number	03AA040106962 AM22
Licence No and Date	0311008241/03/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00241248AM22
RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	228 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00244727AM22
RA File Number	03AA040113676 AM22
Licence No and Date	0311008342/08/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00244825AM22
RA File Number	09AA04016954 AM22
Licence No and Date	0911001824/08/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00244584AM22
RA File Number	09AA04016218 AM22

Licence No and Date	0911001822/08/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00244702AM22
RA File Number	05AA04095451 AM22
Licence No and Date	0511005980/08/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00245702AM22
RA File Number	03AA040112804 AM22
Licence No and Date	0311008364/09/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84229020	Rinse Arm Assembly, Base (00-	11000 Sets	1	73269099	941569 Stem, Weldment, Rinse, Base	As per GN-4

2		941670 /23B) (Sub Assembly for Dish washing machine)		2	39269091	941854 Hub Rinse Base	As per GN-4
				3	40169330	00-941858 Gasket Rinse	As per GN-4
	84229020	Rinse Arm Assembly, Advansys (00-974094/ 23B) (Sub Assembly for Dish washing machine)	7500 Sets	4	84229090	Assembly Latch Rinse (00-950099)	As per GN-4
				5	40169330	00-941858 Gasket Rinse	As per GN-4

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	233 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00246185AM22
RA File Number	09AA04016406 AM22
Licence No and Date	0911001830/09/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84842000	Pin Platform Seal	1698 Number	81059000	L-605 (Cobalt Alloy Rod)	158.51 Kgs inclusive of 72.80% wastage after affecting 1/3 rd recovery from scrap

Note:

1. Net content of import product in per unit of export product is 0.054 Kg.
2. The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	234 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00246338AM22
RA File Number	03AA040112803 AM22
Licence No and Date	0311008380/09/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	235 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00254361AM22
RA File Number	05AA04095198 AM22

Licence No and Date	0511006143/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	236 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00254462AM22
RA File Number	31AA04029667 AM22
Licence No and Date	3111000707/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under: 1. Net weight of export item may be specified as 777600 Kgs. 2. Quantity of import item at Sl. No.1 may be allowed as 135 Nos on net to net basis. However, duty free weight of this item may be allowed as 439857 Kgs as 1.218 Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 135 Nos on net to net basis. However, duty free weight of this item may be allowed as 486405 Kgs as 1.428 Kgs/Kg content in the export item at Sl. No. 1 after taking 20% recovery from the scrap. 4. Quantities of import items at Sl. No. 3 to 13 may be allowed on net to net basis with accountability clause. 5. Quantity of import item at Sl. No. 14 may be allowed on net to net basis as claimed by the firm. RA concerned may take further necessary action as per the decision of NC.	

Case No.	237 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00257437AM22
RA File Number	09AA04017707 AM22
Licence No and Date	0911001880/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00257683AM22
RA File Number	07AA04039456 AM22
Licence No and Date	0711002413/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
88033000	Manifold hydraulic assy (Net Content of Import Item Sl No.1 in Export Product is	2000 Number	1	76061200	Aluminium Alloy Plate / Block (Manifold-Hydraulic)	1879.24 Kgs inclusive of 185% wastage after affecting 15% recovery from scrap
			2	73072900	MS21900J6	As per GN-4

	660 Kgs)			(Adaptor) Stainless Steel	
		3	73072900	MS21902J6 (Union) Stainless Steel	As per GN-4
		4	73072900	AS5169J06L (Plug, Blanking) Stainless Steel	As per GN-4
		5	40169330	NAS1612-6 (Seal, Ring Toridal) Rubber Synthetic	As per GN-4

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	239 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	240 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00260861AM22
RA File Number	09AA04017797 AM22
Licence No and Date	0911001885/22/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00261392AM22
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	242 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00261393AM22
RA File Number	56AA04006693 AM22
Licence No and Date	5611000608/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 04.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant.	
Case is deferred.	

Case No.	243 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00262145AM22
RA File Number	03AA040116630 AM22
Licence No and Date	0311008753/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send a copy of application via email.	

Case No.	244 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00262618AM22
RA File Number	05AA040103905 AM22
Licence No and Date	0511006389/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	246 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred

Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00263455AM22
RA File Number	03AA040122817 AM22
Licence No and Date	0311008812/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	247 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00263599AM22
RA File Number	31AA04029611 AM22
Licence No and Date	3111000718/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	248 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00263834AM22
RA File Number	31AA04029998 AM22
Licence No and Date	3111000719/24/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/25/2019-TSW dated 04.04.2022 as under:

1. Net weight of export item may be specified as 618136 Kgs.
2. Quantity of import item at Sl. No.1 may be allowed as 245 Nos on net to net basis. However, duty free weight of this item may be allowed as 440363 Kgs as 1.436Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 245Nos on net to net basis. However, duty free weight of this item may be allowed as 340550 Kgs as 1.261Kgs/Kg content in the export item at Sl. No.1 after taking 20% recovery from the scrap.
4. Quantities of import items at Sl. No. 3 to 13 may be allowed on net to net basis with accountability clause.
5. Quantities of import items at Sl. No. 14 & 15 may be allowed on net to net basis as claimed by the firm.

RA concerned may take further necessary action as per the decision of NC.

Case No.	249 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AGRI PROCESS INNOVATIONS TECHNOLOGIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00263865AM22

RA File Number	07AA04039847 AM22
Licence No and Date	0711002447/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	250 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00265298AM22
RA File Number	03AA040123095 AM22
Licence No and Date	0311008856/25/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	251 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00265948AM22
RA File Number	05AA040102749 AM22
Licence No and	0511006453/26/11/2021

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00268278AM22
RA File Number	07AA04039862 AM22
Licence No and Date	0711002481/28/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00268943AM22
RA File Number	09AA04017909 AM22
Licence No and Date	0911001958/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

HQ File Number	HQRNORM APPLY 00269128AM22
RA File Number	09AA04017908 AM22
Licence No and Date	0911001959/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00269423AM22
RA File Number	04AA04036366 AM22
Licence No and Date	0411001915/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00268941AM22
RA File Number	09AA04017911 AM22
Licence No and Date	0911001957/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MAHINDRA SANYO SPECIAL STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00270328AM22
RA File Number	03AA040118464 AM22
Licence No and Date	0311009043/30/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	259 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00321178AM22
RA File Number	09AX04000137 AM22
Licence No and Date	0911002306/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00356326AM22
RA File Number	08AX04000381 AM22
Licence No and Date	0811004068/15/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product	

may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	262 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00357011AM22
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00357037AM22
RA File Number	31AX04000066 AM22
Licence No and Date	3111001090/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/1/MEET/Apr/202223/3
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Case Status	Case Rejected
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00357590AM22
RA File Number	03AX04001201 AM22
Licence No and Date	0311011472/16/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 05.04.2022 followed by a reminder on 20.04.2022. Further, the final reminder letter was issued on 04.05.2022 for furnishing all the relevant documents of the case. However, no information has been received from the applicant. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	265 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00358203AM22
RA File Number	03AX04000852 AM22
Licence No and Date	0311011490/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00358319AM22
RA File Number	05AX04000937 AM22
Licence No and Date	0511009248/17/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	A1BC Check Arm sub Arm + Bumper	9120 Number	1	73261910	A1BC Front Inserts	As per GN-4
2	87089900	01SL Moulded Arm Front	18240 Number	2	73261910	01SL Front Inserts	As per GN-4
3	87089900	01SL Moulded Arm Rear	18240 Number	3	73261910	01SL Rear Inserts	As per GN-4

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	267 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00359350AM22
RA File Number	05AX04000998 AM22
Licence No and Date	0511009449/18/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Drawing of each part separately, which must indicate the weight of raw material and weight of finished parts? 2. Process of manufacturing of parts in detail and wastage of raw material at each stage of operation. Case is deferred.	

Case No.	269 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00364807AM22
RA File Number	07AX04000407 AM22
Licence No and Date	0711003293/23/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by	

documentary evidence/drawings etc.

Case is deferred.

Case No.	270 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00366886AM22
RA File Number	07AX04000420 AM22
Licence No and Date	0711003297/24/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	
Case is deferred.	

Case No.	271 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00367122AM22
RA File Number	03AX04000220 AM22
Licence No and Date	0311011781/25/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 29.03.2022 followed by a reminder on 13.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** letter to the applicant for furnishing the requisite information within 15 days.

Case is deferred.

Case No.	272 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00367132AM22
RA File Number	03AX04000890 AM22
Licence No and Date	0311011787/25/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 29.03.2022 followed by a reminder on 13.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	273 / NC/1/MEET/Apr/202223/3										
Case Status	Case Approved										
Party Name	ZTT INDIA PRIVATE LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022										
HQ File Number	HQRNORM APPLY 00367266AM22										
RA File Number	04AX04000245 AM22										
Licence No and Date	0411002747/25/02/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY as under:											
<table><tr><td>ITCHS</td><td>Export Item</td><td>Quantity</td><td>ITCHS</td><td>Import Item</td><td>Recommended</td></tr></table>						ITCHS	Export Item	Quantity	ITCHS	Import Item	Recommended
ITCHS	Export Item	Quantity	ITCHS	Import Item	Recommended						

Code			Code		Norms
90011000	Single Mode Optical Fiber-G652D	442091481 Meter	70022090	Preform Of Silica Type G652D	11924.55 Kgs with nil Wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.	274 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00370607AM22
RA File Number	34AX04000234 AM22
Licence No and Date	3411001766/28/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (Tech-1) as under:	
Net weight of export item is 8550Kg+/-3%. - The quantity of relevant import items at Sl. No. 6, 17, 18, 34, 35, 38, 43, 49, 52, 72, 74, 76, 78, 86 & 87 may be allowed as per GN-4. - The quantity of relevant import items at Sl. No. 10, 14, 33, 36, 48, 51, 53 to 56, 65, 68, 73, 79, 85 & 88 may be allowed as applied for and value altogether restricted to 2.61% of FoB value. - The quantity of rest of the import items may be allowed as applied for.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	275 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00370748AM22
RA File Number	34AX04000316 AM22

Licence No and Date	3411001877/28/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 28.04.2022 followed by a reminder on 13.05.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	276 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00399494AM22
RA File Number	34AX04000404 AM22
Licence No and Date	3411002020/24/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME vide email dated 13.05.2022 as under: 1. The quantity of relevant import items at Sl. No. 1 to 7 may be allowed as per GN-4. 2. The quantity of relevant import item at Sl. No. 8 may be allowed as 1.05 Kgs/Kg of export product. 3. The quantity of relevant import item at Sl. No. 9 may be allowed as 1.01 Kgs/Kg of export product. RA concerned may take further necessary action as per the decision of NC.	

Case No.	277 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	CML BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00404625AM22
RA File Number	10AX04000100 AM22
Licence No and	1011000997/28/03/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under: 1. The description of import item “Bromo Butyl Vacuum Rubber” may be amended as “Bromo Butyl Vacuum Rubber Stopper” and may be allowed with 1% wastage i.e. as applied for. 2. The import item “Foam Trays” of relevant size may be allowed on net to net basis. RA concerned may take further necessary action as per the decision of NC.	

Case No.	278 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000175AM23
RA File Number	08AX04000770 AM22
Licence No and Date	0811004620/11/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	279 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	280 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000193AM23
RA File Number	08AX04000789 AM22
Licence No and Date	0811004632/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	281 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000194AM23
RA File Number	05AX04000090 AM23
Licence No and Date	0511011788/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000195AM23
RA File Number	05AX04000091 AM23
Licence No and Date	0511011789/12/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	283 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000223AM23
RA File Number	08AX04000717 AM22
Licence No and Date	0811004649/13/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
90183990	Pump Transfer Set Containing 2728 Kgs PVC Compound, 100000 Nos Air Valves And 100000 Nos Silicon Gasket	100000 Number	1	39044000	PVC Compound	As applied for with nil wastage
			2	39232990	Air Valves	As Per GN-4
			3	40169390	Silicon Gasket	As Per GN-4

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	284 / NC/1/MEET/Apr/202223/3
Case Status	Case Approved
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000224AM23
RA File Number	08AX04000718 AM22

Licence No and Date	0811004651/13/04/2022					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (Tech-1) as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
90183930	Nasal Oxygen Cannula Containing 6334 Kgs PVC Compound And 649 Kgs LDPE	150000 Number	1	39044000	PVC Compound	As applied for with nil wastage
			2	39014010	LDPE	As applied for with nil wastage

Note: The applicant should import only relevant items as contained or utilized in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	285 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000230AM23
RA File Number	31AX04000009 AM23
Licence No and Date	3111001255/13/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	286 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022

HQ File Number	HQRNORM APPLY 00000271AM23
RA File Number	08AX04000787 AM22
Licence No and Date	0811004719/18/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	287 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000288AM23
RA File Number	08AX04000827 AM22
Licence No and Date	0811004728/18/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	289 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred

Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	290 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000321AM23
RA File Number	05AX04000657 AM22
Licence No and Date	0511011949/19/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	291 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000346AM23
RA File Number	05AX04000138 AM23
Licence No and Date	0511011987/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	292 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000350AM23
RA File Number	03AX04000285 AM23
Licence No and Date	0311014027/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	293 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000367AM23
RA File Number	04AX04000052 AM23
Licence No and Date	0411003158/21/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	294 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000383AM23
RA File Number	04AX04000062 AM23
Licence No and Date	0411003172/22/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments given by MeitY through DGFT Portal. The case was discussed in the meeting and the Committee decided to refer back the comments for re-examination of case.

Case is deferred.

Case No.	295 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000397AM23
RA File Number	02AX04000043 AM23
Licence No and Date	0211002316/25/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	296 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000399AM23
RA File Number	31AX04000018 AM23
Licence No and	3111001300/25/04/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	297 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000409AM23
RA File Number	08AX04000144 AM23
Licence No and Date	0811004778/25/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	298 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000440AM23
RA File Number	03AX04000223 AM23
Licence No and Date	0311014199/27/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	299 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	300 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000465AM23
RA File Number	34AX04000087 AM23
Licence No and Date	3411002178/28/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of the TE: 1. To submit revise Annexure-2, since some import items quantity are shown in “numbers” while same figure is shown as “Kg”. 2. Some of the import item in licence is shown zero while quantity in Kg or Number have been indicated while calculating material balance in Annexure-2. Please explain. Case is deferred.	

Case No.	301 / NC/1/MEET/Apr/202223/3
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202223/ 3 and 13/05/2022
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	